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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1149/2000

New Delhi, this 28th day of February, 2001

Hon'ble Shri M.P. Singh, Member(A)

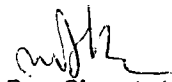
Yogesh Kumar
SH Commercial School
24, Daryaganj, New Delhi .. Applicant
(By Shri T.C.Aggarwal, Advocate)

versus

Union of India, through
1. Secretary
M/Agriculture, New Delhi
2. Secretary
ICAR, Krishi Bhavan, New Delhi .. Respondents
(By Dr. S.P.Sharma, Advocate)

ORDER(oral)

Heard the learned counsel for the parties at length and perused the records. Applicant is approaching this Tribunal in a second round of litigation, his earlier OA No.517/99 having been disposed of by order dated 17.9.99 with the direction to the respondents to re-engage him as casual labour in preference to freshers/newcomers. Even though the applicant, who has since been re-engaged as casual labour under the respondents, has sought a variety of reliefs in the present OA, during the course of the arguments the learned counsel for the applicant has restricted his prayer to the extent that the applicant may be assigned proper placement in the seniority of casual labours taking into view his initial date of engagement. However, learned counsel was not able to convince me whether any juniors were shown above the applicant in the seniority list. If this contention is correct, respondents are directed to consider the case of the applicant for assigning proper seniority by taking into account his initial date of engagement as casual labour. The OA is disposed of as above. No costs.


(M. P. Singh)
Member (A)

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